

BEFORE THE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, PUNE
ORIGINAL APPLICATION NO.37/2023(WZ)

Sushant Subhash MoreApplicant

Versus

M/s Hotel Sayadri Puspa

& Ors.

.....Respondents

AFFIDAVIT IN REPLY ON BEHALF OF
RESPONDENTS NO 49

I Shri Ramadev Shankar Jadhav Age: 65 yrs the

Respondents No. 49 do hereby state on solemn
affirmation as under:

- (1) It submitted that this application is filed by Applicant alleging that there exists 100 hotels and farmhouses that have been constructed illegally on Yavateshwar to Kaas Road.
- (2) I'm filing this present Affidavit-in-Reply to oppose the grant of any reliefs to the Applicant as prayed for in the present Application. I

crave leave to file a further Additional Affidavit
in Reply as and when sought necessary.



(3) At the outset, I deny each and every averment and allegation made in the present Application, which is contrary to and/or inconsistent with what has been stated in the present Affidavit-in-reply and nothing stated therein shall be construed as an admission for the want of any specific and para-wise denial or non-traverse unless and until the same is specifically admitted hereinafter.

(4) Findings of Joint Committee Report dated 02/03/2024

A. It is submitted that in *OBSERVATIONS & FINDINGS: at Para a) "...The committee verified the record and found that none of the objected structures is having built up area more than 20,000 sq.mtr."*



B. It is submitted that at Para b) *34*
*establishments conduct hotels, restaurants,
or lodging and have built-up area under
20,000 sq m.*

C. It is submitted that at Para c) *None of the
objected structures have obtained the prior
permission of the Planning Authority to carry
out constructions as required U/s 44 r/w 45
of the MRTP Act of 1966.*

*.... With the help of representative of the
Town Planning Dept, the Committee
ascertained the location of the objected
structures. It is revealed that all the
structures fall in the Buffer Zone and not in
the Core Zone*

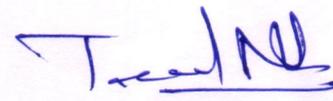
D. It is submitted that at Para d) *.... the Deputy
Conservator of Forest has submitted a Report
to the Collector, Satara. As per this Report,
none of the objected structures violated the
Forest Conservation Act.*



- (5) Therefore, Answering Respondents submits with respect to “*para a and d*)” that The structures of Answering Respondent do not the attract the Environment Clearance and also not violated Forest Conservation Act.
- (6) It is further submitted that the structures Answering Respondent does not fall within the Buffer Zone as per the notification of Regulations for Conservation Zone in Satara Region dated 23/12/2021 and same is confirmed by the Joint Committee Report. Hence the Buffer Zone is permitted for uses.
- (7) It is submitted that Answering Respondent has applied for regularization construction. Hereto marked and annexed as **Annexure A**.
- (8) Hence this Affidavit.

Pune

Date: 06/08/2025


Res. Nos. 49,



VERIFICATION

I, Shri. Manodev Shankar Jadhav, Age: 65 years

do hereby state on solemn affirmation that what is stated forgoing Para's is true and correct to my own knowledge and belief.

Solemnly affirmed at Pune date

This 06 day of Aug., 2025

[Signature]

Respondents No. 49

Adv. for Respondents No. 49

Solemnly affirmed before me by
Shri./Smt. Manodev Shankar Jadhav
R/o. Amwale Tal. Dist. Satara.
Who is identified before me by
Shri./Smt. Adv. R.V. Garg.
or to whom I know personally.

BEFORE ME

[Signature]

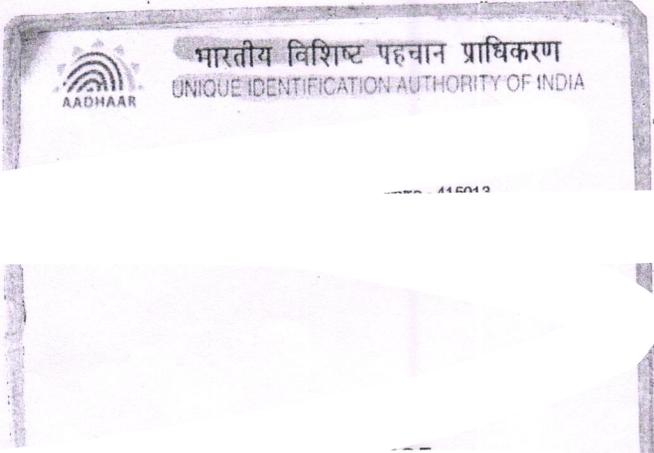
ADV. ANKUSH S. JADHAV
NOTARY GOVT. OF INDIA
REG. NO. 15427 AREA SATARA DIST
Mob No 9960348875/942247910



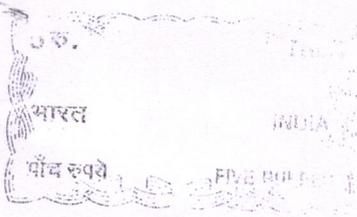
NOTED & REGISTERED
at Serial No. 3523/2025
Date: 6 AUG 2025



आधार-सामान्य माणसाचा अधिकार



आधार-सामान्य माणसाचा अधिकार



दिनांक : १४ / १२ / २०२३

प्रति,

मा. उपविभागीय अधिकारी/तालुका दंडाधिकारी साहेब,
सातारा.

अर्जदार : शंकर शंकर नामदेव जाधव, मु. अनावळे, पो. यवतेश्वर, ता. जि. सातारा.
विषय : शंकर भौजे अनावळे, ता. जि. सातारा येथील गट नं. ३४६ मध्ये असणाऱ्या हॉटेल
डोंगरमाथा या सन २०१६ मध्ये बांधलेले बांधकाम अधिकृत करण्याबाबत...

महोदय,

मी शंकर शंकर नामदेव जाधव, रा. अनावळे, ता. जि. सातारा या गावचा स्थानिक रहिवाशी असून सन २०१६ साली मी माझ्या गावच्या हद्दीत गट नं. ३४६ मध्ये कास परिसरात येणाऱ्या पर्यटकांच्या सोयी सुविधेसाठी हॉटेल व्यवसाय सुरू केला आहे. माझ्या बांधकामाची नोंद अनावळे ग्रामपंचायतीला सन २०१६ साली झाली असून मी त्यावेळापासून रितसर ग्रामपंचायतीचा कर भरत आहे. मी अनावळे गावचा रहिवाशी असून आमच्या परिसरात डोंगर उतारावरची शेती असल्याने तसेच पाण्याचा अभाव, वन्य प्राण्यांचा त्रास असल्याने शेती व्यवसाय संपुष्टात आला आहे. त्यामुळे उपजिविकेसाठी मी हा व्यवसाय सुरू केला असून माझ्या या व्यवसायाभुळे माझ्या कुटूंबाला उपजिविकेचे साधन निर्माण झाले आहे. हॉटेल व्यवसायासाठी आवश्यक असणारे प्रमाणपत्र मी काढले असून समुद्रसपाटीपासून आमचा परिसर १००० मीटरच्या वर असल्याने माझी जागा बिनशेती होऊ शकली नाही. तरी माझी आपणास विनंती आहे. माझे बांधकाम व माझा व्यवसाय अधिकृत करून मिळावा. शासनाचे नियमानुसार जे काय शुल्क भरावयाचे असल्यास मी ते भरण्यास तयार आहे. तरी माझे बांधकाम अधिकृत करून घ्यावे ही विनंती. यासाठी आवश्यक असणारी कागदपत्रे सोबत जोडत आहे.

कळावे,

शंकर
१४/१२/२०२३
महसूल सहाय्यक
तहसिलदार सातारा

आपला विश्वासू,

शंकर
(शंकर नामदेव जाधव)